

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 87/(MAH)/2013  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES:

Mr. Anilkumar Poddar

V/s.

M/s. Ajcon Global Services Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
7	Shailendra Pathak	Company Secretary.	

Order

CA. No. 87/219/CLB /MB/MAH/2013

The Applicant is called absent, but on the perusal of the record, it appears that the Respondent has filed reply. Since the pleadings of the parties have come on record, this bench hereby construes that the pleadings are complete.

For it is the Applicant seeking relief u/s. 219 of the Companies Act, 1956 for supply of annual reports and Memorandum & Articles of Association of the Company for the last five years, the Respondent Company filed reply stating that the Company already tendered all the documents to the Applicant twice. Even the order dated 21.05.2014 passed by the CLB reflects that the Respondent Company tendered documents as desired by the Applicant,

therefore, the reliefs sought by the Applicant being already complied with by the Respondent company, this Application is hereby dismissed as infructuous.

It is further made clear that this Bench in the interest of the justice and for disposal of pendency before this Bench, though the Petitioner is absent, this Application is disposed of on merits by invoking Rule 48 of the NCLT Rules and Explanation to Rule 2 of Order 17 of CPC.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)